

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8398-8399/2005

(From the judgement and order dated 19/12/2003&19/3/2004 in CW No. 85/2003
& RA No. 130/2004 & CWP No. 1138/2003 of The HIGH COURT OF DELHI AT N.
DELHI)

SUPER BAZAR KARAMCHARI DALIT SANGH & ORS

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH CONMT.PET.(C) NO. 104 of 2007 in SLP(C)No.8398-99/05

SLP(C) NO. 22640 of 2005

(With appln. for c/d in refiling SLP)

(With prayer for interim relief and office report)

Date: 31/07/2007 These Petitions were called on for mentioning today.

CORAM :

HON'BLE MR. JUSTICE S.H. KAPADIA

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY

Mentioned by:

Dr. Kailash Chand,Adv.

UPON being mentioned by counsel the Court made the following
ORDER

We are informed that rupees sixty crores are invested in a fixed deposit by the Registry. The FDR matures on 4th August, 2007. On 4th August, 2007, the applicant can take back the amount of rupees sixty crores with interest, if any, in terms of our earlier order dated 12.7.2007.

[SUMAN WADHWA]
COURT MASTER[MADHU SAXENA]
COURT MASTER